

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:335  
ANSWERED ON:09.08.2012  
MULTI-STATE SOCIETIES REGISTRATION BILL, 2012  
Mani Shri Jose K.

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) whether the Government is working on the Multi-State Societies Registration Bill, 2012;
- (b) if so, the details thereof;
- (c) whether the proposed bill is likely to provide a decisive say for the Union Government in the functioning of religious societies, sporting bodies like BCCI, IOA, NGOs among others;
- (d) if so, the details thereof;
- (e) whether the bill also brings all societies receiving foreign contributions above a certain limit or receiving donations from NRIs under its ambit; and
- (f) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI.R.P.N.SINGH)

(a) Yes, Madam.

(b) to (f):- This Ministry has constituted an Expert Group on 11.5.2011 to study the legislative and regulatory architecture of the Societies Registration Act, 1860 and to suggest a Model Law on the subject as well as a Model Legislative Framework for regulating the societies having Multi-state operations. The Expert Group has submitted its first report on 5.07.2012, which has been placed on the website of the Ministry of Corporate Affairs [www.mca.gov.in](http://www.mca.gov.in), soliciting comments/suggestions from the public till 15th of September, 2012. Thereafter, the suggestions would be examined for conceptualizing the Bill.